

**IN THE HIGH COURT OF JUDICATURE AT PATNA
FIRST APPEAL No.107 of 2007**

Pradeep Singh

... .. Appellant/s

Versus

The State of Bihar and Anr.

... .. Respondent/s

Appearance :

For the Appellant/s : Mr. Ashwani Kumar Sinha, Advocate
For the Respondent/s : Mr.

**CORAM: HONOURABLE MR. JUSTICE RAMESH CHAND MALVIYA
ORAL ORDER**

8 29-01-2026 As per office notes dated 28.01.2026, learned counsel for the appellant may perhaps be directed to take steps for reconstruction of necessary documents i.e., memo of appeal, C.C. of impugned judgment, C.C. of decree, annexures and other relevant documents.

2. Leaned counsel for the appellant is also directed to file certified copy of all the relevant documents in the concerned section at once.

3. List this case on 26.02.2026.

(Ramesh Chand Malviya, J)

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